

**Court No. - 8**

**Case :-** WRIT - A No. - 2474 of 2023

**Petitioner :-** Azaj Ahamad

**Respondent :-** U.O.I. Ministry Of Affairs Thru. Secy.And 4 Others

**Counsel for Petitioner :-** Adil Hussain

**Counsel for Respondent :-** A.S.G.I.,Rakesh Tewari, Rakshit Raj Singh,  
Swarupama Chaturvedi

**Hon'ble Dinesh Kumar Singh,J.**

***On C.M. Application No.2 of 2023***

1. Heard Ms. Swarupama Chaturvedi and Mr. Rakshit Raj Singh, learned counsels for the intervener, as well as Mr. Rakesh Tewari, learned counsel appearing for the Union of India and Sri Sandeep Sharma, learned Standing Counsel.
2. Though the learned counsel for the petitioner has sought adjournment on the ground of his ill health, but considering the submissions advanced on behalf of the learned counsels for the intervener i.e. National Commission for Protection of Child Rights (for short 'NCPCR') as well as Union of India and the learned Standing Counsel, the intervention application filed by the NCPCR is allowed and the NCPCR is permitted to intervene in the proceedings.
3. Let a copy of the intervention application be served on Mr. Rakesh Tewari, learned counsel appearing for the Union of India and Sri Sandeep Shama, learned Standing Counsel.
4. The matter is of wide ramification and some importance and outcome of this case will effect the education system as well as the rights of the children studying in Madarsas. Therefore, this Court appoints Sri S.M. Singh Raikwar, Advocate, as amicus curiae to assist the Court in the matter.
5. Ms. Swarupama Chaturvedi, learned counsel for the intervener is directed to serve a copy of the intervention

- application on Sri S.M. Singh Raikwar, amicus curiae, as well.
6. Mr. Rakesh Tewari, learned counsel appearing for the Union of India submits that he has already sent the drat counter affidavit for approval and signature of the concerned authority and he expects that the counter affidavit will be filed within a period of two weeks.
  7. Sri Sandeep Sharma, learned Standing Counsel submits that counter affidavit on behalf of the State will also be filed within a period of two weeks.
  8. List this matter on 30.5.2023 peremptorily.
  9. This matter shall be treated as part heard to this Bench.
  10. When the case is listed next, names of Ms. Swarupama Chaturvedi and Mr. Rakesh Tewari will be shown in the cause list as counsel for the intervener and counsel for the Union of India respectively.
  11. The copies of the pleadings shall be served on Sri S.M. Singh Raikwar, learned Amicus Curiae in advance.

**Order Date :- 17.5.2023**

Rao/-